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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No. 412 of 2011
Cuttack, this the 30th day of June, 2011

Bhagirathi Ku. Singh Applicant
Vs
UOI & Ors. Respondents

ORDER

C O R A M

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)
AND
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

.....
No material has been filed by the Applicant that ~~has~~
she made any effort by making representation before the
Respondents for redressal of her grievance as raised in this OA
although it is mandatory on the part of an applicant to avail of
such opportunity prior to approaching this Tribunal. On being
questioned, Learned Counsel for the Applicant seeks leave of this
Tribunal to make representation within a period of fifteen days
with further prayer to direct the concerned Respondent/authority
to whom such representation she would make to consider her
representation within a specified period. Mr.Ojha, Learned
Standing Counsel appearing on notice for the Respondents did not
raise any objection to such prayer of the Applicant. In view of the
above, without expressing any opinion on the merit of the matter
so also on the MA No. 505 of 2011 filed by the Applicant seeking

(Signature)

condonation of delay, this OA is disposed of at this admission stage with liberty to the Applicant to make representation to the appropriate authority within a period of 15 days ventilating her grievance, if any with further direction that in the event of receipt of such representation the authority concerned should consider and dispose of the said representation within a period of sixty days and communicate the result thereof to the Applicant. With the disposal of the OA MA No.505 of 2011 also stands disposed of.

2. A copy of this order along with copy of the OA be sent to the Respondent No.2.


(A.K.PATNAIK)
Member (Judl.)


(C.R.MOHAPATRA)
Member(Admn.)

Order Dt.- 22-07-2011.

Coram :-

Hon'ble Mr. C. R. Mohapatra, Administrative Member
&
Hon'ble Mr. A. K. Patnaik, Judicial Member

Mr A. K. Patnaik, I'd. Counsel
for the applicant 23 on accommodation.
Call on 03-08-2011 for consideration
of MA 588/11. Mr S. K. Ojha, I'd. St. Counsel
for Resp'ts 23 present.
Tzell Member 